

MR. SPEAKER: Now, Papers to be laid on the table.

12.20 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT ETC.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (2) of section 12 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Vacant lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1973, published in Notification No. GHM-74-22-M-VCT-1173-V in Gujarat Government Gazette dated the 1st February, 1974.

(ii) The Gujarat Vacant lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1974, published in Notification No. GHM-74-50-M-VCT-1173-V in Gujarat Government Gazette dated the 20th March, 1974.

(3) A statement (Hindi and English versions) showing:

- (i) Reasons for delay in laying the above Notifications, and
- (ii) For not laying the Hindi version of the Notifications.

[Placed in Library. See No. LT-6883/74].

INTER-ZONAL WHEAT AND WHEAT PRODUCTS (MOVEMENT CONTROL) AMENDMENT ORDER, 1974

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Annasaheb P. Shinde I beg to lay on the Table a copy of the Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 181 (E) in Gazette of India dated the 19th April, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-6884/74].

REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi for the year 1972-73.

(2) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.

[Placed in Library See. No. LT-6885/74].

CERTIFIED ACCOUNTS ETC. OF POSTGRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KIS KU): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Postgra-

duate Institute of Medical Education and Research, Chandigarh, for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 18 of the post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1986. [Placed in Library. See No. LT-6886/74].

REVIEW AND ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LTD.,
CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKATASWAMY): I beg to lay on the Table a copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (1) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1972-73.
- (2) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6887/74].

PAPERS UNDER EMPLOYEES STATE INSURANCE ACT, 1948, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) A copy of the Revised Estimates for the year 1973-74 and Budget Estimates for the year 1974-75 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-6888/74].
- (2) A list (Hindi and English versions) of industries in respect of which no order was issued for constitution of Joint Management Councils, under sub-

section (1) of section 3A of the Industrial Disputes Act, 1947 and sub-section (1) of section 53A of the Bombay Industrial Relations Act, 1946 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6889/74].

12.24 hrs.

STATEMENT ON CONSTITUTIONAL POSITION REGARDING SUPPLEMENTARY DEMANDS FOR GRANTS, PONDICHERRY FOR 1973-74

MR. SPEAKER: Shri Chavan.

SHRI SEZHIYAN (Kumbakonam): When I raised this issue on Monday, I made a specific request that in the event of a prepared statement being made to the House by the Minister, a copy of that be made available to me earlier. I had raised it on 23rd April 1974 and waited patiently. I wrote to you....

MR. SPEAKER: A copy will be made available to you.

SHRI SEZHIYAN: It should be made available earlier so that I could go through it. This is common courtesy. Why could this not be made available to me?

MR. SPEAKER: He can read the statement now.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Sir, on the 23rd April, 1974, Shri Era Sezhiyan raised the question regarding non-passing in time of the Supplementary Demands for Grants for 1973-74 of the Union Territory of Pondicherry. The point raised by the Hon'ble Member which is important had also been considered.

As I understand, Sir, the main issues raised by the Hon'ble Member were:

- (i) The Supplementary Demands of Pondicherry for 1973-74, which had been presented to the Union Territory Assembly on the 20th March, were not